

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/MP/2026

Subject : Petition under section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of inter State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's procedure for computation and sharing of inter-state transmission system charges and regulation 111 to 113 & 115 of CERC (Conduct of Business) Regulations, 1999 for directions to NLDC to implement the provisions of Sharing Regulations 2020, Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 dated 27.01.2023 and detailed procedure and to exclude the quantum of power flow in STU network.

Petitioner : Power Company of Karnataka Limited (PCKL)

Respondent : Grid Controller of India Limited & Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri D. Girish Kumar, Advocate, PCKL
Shri Debajyoti Majumdar, NLDC
Shri Ashok Rajan, NLDC
Shri Alok Mishra, NLDC
Ms. Himani Dutta, NLDC
Shri Alok Shankar, Advocate, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, submitted that the information sought for by the Commission vide Record of Proceedings dated 18.2.2026 pertains to an earlier period and, therefore, requires additional time to trace and compile. Accordingly, the learned counsel sought further time to comply with the directions issued vide the said Record of Proceedings.

2. Considering the above, the Commission granted the Respondent/CTUIL an additional three weeks to file its compliance affidavit in terms of the Record of Proceedings dated 18.2.2026. The Petitioner was also directed to confirm on an affidavit within three weeks:



(a) Had the Petitioner mentioned in any of the Standing Committee meetings, where the evacuation system for Kaiga-I and Kaiga-II was planned and decided, that State allocated capacity from these generating stations was to be evacuated through the STU system and planning of ISTS for such part capacity was not required?

3. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)